IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 51/2002

DATE OF ORDER:17.9.2002

- 1. Harish Chand son of shri Hemaji resident of 623/32 Lachman Chowk, Jadugar, Ajmer.
- 2. Gauri Shanker son of shri Sohanlal resident of 447/26 Bhagwanganj, Ajmer.
- 3. Ashok Kumar son of shri Daulat Ram resident of Ramganj, railway Colony, Ajmer.
- 4. Rajendra Kumar son of Shri Daulat Ram resident of Ramganj, Railway Colony, Ajmer.
- 5. Bhairon Singh son of shri Udaisingh resident of 1355/32, Alwar Gate, Ajmer.
- 6. Sohanpal son of shri Narainmal resident of 630/5, Jadugar, Ajmer.
- 7. Ramesh Kumar Sharma son of shri Mohan Lal resident of 727/3l Balupura Road, Nagra, Ajmer.
- 8. Bali Ram son of shri Hatilaram resident of Opp. Gurudwara, Ganj, Ajmer.
- 9. Bhan Singh son of shri Bhorilal resident of Ashok Nagar, Bhatta Nagra, Ajmer.
- 10. Ramesh Chand son of shri Ram Swaroop, 1062 25 Isai Mohalla, Ajmer.
- 11. Ganpat Kumar son of shri Ramlal resident of 941/32, Alwar gate, Nai Basti, Ajmer.
- 12. Earnest G. Lee son of Shri E.H. Lee, resident of Anasagar Ghati Ganj, Ajmer.
- 13. Bhajanlal son of shri Harishchand resident of 1075/32. Purana Jadugar, Ajmer.
- 14. Chaitan Singh son of shri Devi Singh, resident of 695/32 Jadugar, Ajmer.
- 15. Sarwan Kumar son of shri Motilal resident of Kamla Baori, Babugarh Ganj, Ajmer.

....Applicants.

VERSUS

- 1. Shri V.D. Gupta, General Manager, western Railway, Churchgate, Mumbai.
- 2. Shri P.K. Tavhare, Chief Personnel Officer, Western

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Railway, Ajmer.

- 4. Shri Narain Singh Meena, Dy. CMF (Loco) western Railway, Ajmer.
- 5. Shri Kamal Singh, Senior Personnel Officer (Workshop), Western Railway, Ajmer.

...Respondents.

Mr. P.D. Khanna, Counsel for the applicant.
Mr. Manish Bhandari, Counsel for the respondents.

CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative) Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This CP has been filed for alleged disobedience of the following orders of the Tribunal.

- (i) Order dated 26.5.2000 passed in RA 1/97 in MA 184/96(TA 192/92).
- (ii) Order dated 11.7.2000 passed in MA 215/2000 (RA 1/97).
- (iii) Order dated 24.5.94 passed in TA 192/92.
- (iv) Order dated 10.10.95 passed in RA 59/94 (TA 192/92).
- 2.0 Heard the learned counsel for the parties.
- 2.1 As per our orders, all the applicants whose names find place in the panel were required to be given appointment subject to they being found medically fit.
- 2.2 It is the contention of the learned counsel for the applicant that some of the applicants have been given appointment but some other have not been given appointment. The learned counsel for the respondent contemners submitted that the orders of the Tribunal have been fully complied except in few cases because of non availability of correct date of birth. He further submitted that the matter has been

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reconsidered and it has been decided to appoint these persons also. He assured the Tribunal that all the left out applicants who are medically fit and were in the panel will be appointed within one month from today and the question of determination of age shall be taken up later.

3.0 In view of the assurance of the learned counsel for the respondent contemners, this Contempt Petition is dismissed. Noticees are discharged.

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MA No. 366/2002 is dismissed being infructuous.

(M.L. CHAUHAN)

MEMBER (J)

(H.O. GUPTA)

MEMBER (A)